
Act 27 of 1962

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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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The following Act of the Gujarat Legislature having been assented to by the Governor on the 20th August 1962, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT NO. XXVII OF 1962.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 24th August 1962).

An Act to amend the Bombay District Municipal Act, 1901 and the Bombay Municipal Boroughs Act, 1925 and those Acts as applied to the Saurashtra area and the Bombay Municipal Boroughs Act, 1925 as applied to the Kutch area of the Gujarat State.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:-
1. This Act may be called the Gujarat Municipal Laws (Amendment) Act, 1962.

2. Each of the laws specified in the second column of the Schedule shall be amended in the manner, and to the extent, specified against it in the third column thereof.

**SCHEDULE**

*(See section 2)*

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Short title</th>
<th>Extent of Amendment</th>
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<tbody>
<tr>
<td>1</td>
<td>1. Bombay District Municipal Act, 1901 (Bom- III of 1901);</td>
<td>In section 56, after clause (kk-vi), the following clause shall be inserted, namely:</td>
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<td></td>
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<td>&quot;(kk-vi) the promotion of economic and industrial development;&quot;</td>
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<td>2</td>
<td>2. Bombay District Municipal Act, 1901 (Bom. III of 1901) as in force in the Saurashtra area of the State of Gujarat by virtue of the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1918 (Sau. Ord. XXV of 1918);</td>
<td>In section 56, after clause (kk-v), the following clause shall be inserted, namely:</td>
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<td></td>
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<td>&quot;(kk-v) the promotion of economic and industrial development;&quot;</td>
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<td>3</td>
<td>3. Bombay Municipal Boroughs Act, 1925, (Bom. XVIII of 1925);</td>
<td>In section 71, after clause (qq-ii), the following clause shall be inserted, namely:</td>
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<td></td>
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<td>&quot;(qq-ii) the promotion of economic and industrial development;&quot;</td>
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<td>4</td>
<td>4. Bombay Municipal Boroughs Act, 1925 (Bom. XVIII of 1925) as in force in the Saurashtra area of the State of Gujarat by virtue of the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948 (Sau. Ord. XXV of 1948); and</td>
<td>In section 71, after clause (q-iv), the following clause shall be inserted, namely:</td>
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<tr>
<td></td>
<td></td>
<td>&quot;(q-iv) the promotion of economic and industrial development;&quot;</td>
</tr>
</tbody>
</table>

In section 71, after clause (qq), the following clause shall be inserted namely:

“(qq-i) the promotion of economic and industrial development;”.